

PAPERS UNDER AIR CORPORATION RULES

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—

- (1) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1974-75.
- (2) Summary of Actuals for the year 1972-73, Budget Estimates and Revised Estimates for the year 1973-74 and Budget Estimates for the 1974-75, of Air India.
- (3) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1974-75.
- (4) Summary of Actuals for the year 1972-73, Budget Estimates and Revised Estimates for 1973-74 and Budget Estimates for the year 1974-75, of Indian Airlines. [Placed in Library. See No. LT-7013/74.]

REPORT OF COMMISSIONER FOR LINGUISTIC MINORITIES IN INDIA AND NOTIFICATIONS UNDER DELHI SIKH GURDWARAS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table—

- (1) (i) A copy of the Fourteenth Report of the Commissioner for Linguistic Minorities in India for the period 1st July, 1971 to 30th June, 1972, under clause (2) of article 350B of the Constitution.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-7014/74].

(2) A copy each of the following Notifications (Hindi versions) under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971:—

(i) The Delhi Sikh Gurdwaras Election of *Protempore* Chairman, President, Other Office Bearers and Members of the Executive Board Rules, 1974, published in Notification No. F. 18(29)/73-Judl. in Delhi Gazette dated the 28th March, 1974.

(ii) The Delhi Sikh Gurdwaras (Amendment) Rules, 1974, published in Notification No. F. 18(15)/73-Judl., in Delhi Gazette dated the 28th March, 1974.

(iii) The Delhi Sikh Gurdwaras Management Committee (Co-option of Members) Rules, 1974, published in Notification No. F. 18(19)/Judl. in Delhi Gazette dated the 9th May, 1974.

(iv) The Delhi Sikh Gurdwaras Management Committee (Election of Members) Rules, 1974, published in Notification No. F. 18/33/73 Notification No. F. 18(19)/73-Judl. in Delhi Gazette dated the 9th May, 1974. [Placed in Library. See No. LT-7015/74].

MR. SPEAKER: I did not get information that you would be laying it on the Table on behalf of Shri Ram Niwas Mirdha.

श्री अटल बहारी वाजपेयी (स्वाभियार)
प्रध्यक्ष जी, मैं जरा यह रिपोर्ट देखिये।
14 जुलाई, 1971 से 30 जून 1972 की

[श्री. प्रमन बिहारी बाजपेयी]

रिपोर्ट इस समय पेश की जा रही है। फिर लिगुस्टिक माइनेरिटीज कमिश्नर को नियुक्त करने की जरूरत क्या है। 1974 में रिपोर्ट आ रही है।

अध्यक्ष महोदय : यह मैं उन को कब करूंगा। इस के बारे में मैंने दो, तीन दफा पहले भी कहा है कि इस तरह नहीं होना चाहिये। अगर अगर इस तरह से पिछला कुछ देना पड़े तो उसके कुछ कारण तो देने चाहिए। मुझे रोज रोज कहना पड़ता है।

श्री प्रमल बिहारी बाजपेयी : जरा आप रीजन्स देख लीजिये क्या दिये हैं।

अध्यक्ष महोदय : चलिए कुछ न कुछ तो दिया ही हुआ है।

CERTIFIED ACCOUNTS AND AUDIT REPORT
OF CARDAMOM BOARD ERNAKULAM AND
NOTIFICATIONS UNDER MARINE PRODUCTS
EXPORT DEVELOPMENT AUTHORITY
ACT, ETC.

THE MINISTER OF COMMERCE
(PROF. D. P. CHATTOPADHYAYA):
I beg to lay on the Table—

(1) A copy of the Certified Accounts (Hindi and English versions) of the Cardamon Board, Ernakulam, for the year 1971-72 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamon Act, 1965 [Placed in Library. See No. LT-7016/74].

(2) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 33 of the Marine Products Export Development Authority Act, 1972:—

(a) The Marine Products Export Development Authority (Second Amendment) Rules, 1974, published in

Notification No. S.O. 913 in Gazette of India dated the 6th April, 1974.

(b) The Marine Products Development Authority (Amendment) Rules, 1974, published in Notification No. S.O. 914 in Gazette of India dated the 6th April, 1974.

(ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-7017/74].

(3) A copy each of the following Reports (Hindi versions under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report (1972) of the Tariff Commission on the Price Structure of Man-made Fibres and Yarns Industry—Viscose Staple Fibre Spun Yarn.

(ii) Report (1972) of the Tariff Commission on the fair prices for Rayon Tyre Cord.

(iii) Report (1973) of the Tariff Commission on the Review of the Automobile Ancillary Industry. [Placed in Library. See No. LT-7018/74].

(4) A copy of the Cotton Textiles (Control) Amendment Order, 1974 (Hindi and English versions) published in Notification No. S.O. 978 in Gazette of India dated the 20th April, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-7016/74].

(5) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1972-73. [Placed in Library. See No. LT-7020/74].